

(b) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) Yes, Sir.

(b) The complaints are being enquired into by the appropriate agencies and action will be take if required, on completion of investigation. In certain cases where enquires have been completed appropriate actions are being taken.

Development of Potato Cultivation in U.P.

10250. SHRI HARISH RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Union Government have formulated any scheme for development and promotion of potato cultivation in hill areas of Uttar Pradesh

(b) if so, the amount of expenditure proposed to be incurred on this work during 1988-89;

(c) whether there is any proposal to set up any centre for conducting research on potato seed, etc. in these area; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) Government of India has not formulated any scheme for development of potato in hill areas of Uttar Pradesh. However, Indian Council of Agricultural Research has set up a Central Potato Research Station at Mukteswar for development of nucleus seed and production of seed potato

for catering to the requirement of Kumaon hills.

(b) Annual expenditure on Central Potato Research Station, Mukteswar, is Rs. 4. 10 lakh.

(c) and (d). G.B. Pant University of Agriculture & Technology, Pantnagar, has been recently identified for production of breeder seed in collaboration with Central Potato Research Institute. Breeder seed produced under the University will be utilised for Kumaon hills also.

[*English*]

Construction of Houses for Tribals in Orissa

10251. SHRI NITYANANDA MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the schemes that are presently in force with Central assistance for construction of houses for the tribal poor in Orissa

(b) the targets fixed under each scheme;

(c) the Central assistance give for house schemes, and

(d) the result achieved so far?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):(a) to (d). 'Housing' is a State subject and all social housing schemes are formulated and implemented by the States/ UTs, themselves as per their requirements and plan priorities, out of their plan resources. Central financial assistance in the shape of block loans and block grants without being tied up to any particular scheme or

head of development. Union Govt. only monitors the physical progress of the schemes.

However, a scheme of "Allotment of House sites-cum-construction Assistance"

for Rural landless Workers and Artisans including SCs, STs is in operation in Orissa in the State sector under Minimum Needs Programme. The progress of the scheme during the Seventh five Year Plan is as follow:-

Year	Allocation	House-sites (Families)		Constn.-Assistance (Families)	
		Target	Achievement	Target	Achievement (upto 29.2.88)
1985-86	Rs. 100 lakh	30000	79815	6667	6667
1986-87	Rs. 100 lakh	20000	28480	3333	3523
1987-88	Rs. 100 lakh	20000	50536	3333	2000

Under the above scheme, 16864 ST families were covered during 1985-86 and 8386 ST families were covered in 1986-87.

In addition, another scheme, viz. Indira Awas Yojana for construction of houses for SCs, STs and freed bonded labourers is in operation since 1985-86 as part of the Central Sector Rural Landless Employment Guarantee Programme (RLEGP). Under the scheme a sum of Rs. 1544 lakhs has been released to the Government of Orissa during the last 6 years and the State Government planned 16664 housing units out of which 11576 are reported to have been completed till 31.3. 1988.

Commission on sugar Distribution through PDS

10252. PROF. K.V.THOMAS: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the commission on sugar

distribution through Public Distribution System in the States is proposed to be increased;

(b) if so, the proposed percentage of increase and from which date; and

(c) if not the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L.BAITHA): (a) No, Sir.

(b) and (c). The margins payable to the retailers of levy sugar in various States and Union Territories for its distribution through the Public Distribution System, are determined by the Central Government from time to time, in consultation with the respective State Government, taking into consideration the various items of cost like interest on investment, transportation, establishment cost, commission, etc. In addition to the margins so determined, the retailer is also allowed to retain the empty gunny bag.